

# FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

## FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of Corporate Debtor (CD)	<b>OMEGA PREMISES PRIVATE LIMITED</b>
2.	Date of incorporation of Corporate Debtor	24/01/1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Pune
4.	Corporate Identity No. of Corporate Debtor	U70103PN1995PTC084912
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd Address:</b> 929, F. C. Road, Mantri House, 2 <sup>nd</sup> Floor, Pune, Maharashtra, India, 411004 <b>Website:</b> N/A
6.	Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7.	Estimated date of closure of insolvency resolution process	08/09/2026
8.	Name and Registration Number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Prashant Jain <b>Registration No.</b> IBBI/IPA-001/IP-P01368/2018-2019/12131
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	<b>Regd. Add:</b> A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharane, Thane, Navi Mumbai- 400709. <b>Email id:</b> ipprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Add:</b> Office No.1, Gami Terra, Plot No: 45-51, Sector 6, Sanpada, Navi Mumbai - 400705 <b>Email:</b> omegapremises.cirp@gmail.com
11.	Last date for submission of claims	26/03/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Omega Premises Private Limited** on 12/03/2026.

The creditors of **Omega Premises Private Limited** are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

Mr. Prashant Jain

Date : 16/03/2026

Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Place: Mumbai Interim Resolution Professional in the matter of Omega Premises Private Limited

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**ASBA\*** Simple, Safe, Smart way of Application!!!

\*Applications Supported by Blocked Amount (ASBA) is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



**UPI** - Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBOI notification dated February 13, 2020 and press release dated September 17, 2021 (CBOI circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard).

ASBA has to be applied by all the investors except Anchor Investors. UPI may be eligible by (i) Retail Individual Investors in the Retail Category, (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion; (iii) Eligible Employee bidding in the Employee Reservation Portion with an application size of up to ₹ 500,000 (net of discount); (iv) Eligible Shareholders in the Shareholders Reservation Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 478 of the RHP. The process is also available on the website of Association of Investment Bankers of India (AIBI) and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/bid-cum-application/OtherAction.do/Recognised Fpays/kntmld=35 and https://www.sebi.gov.in/sebiweb/OtherAction.do/RecognisedFpays/kntmld=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link www.sebi.gov.in/BI/Bidder Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2019 as amended. For other related queries, please contact the BSEs on their respective email IDs as mentioned below. For UPI related queries, investors can contact IFC at the toll free number: 1800101140 and mail ID: ipo.upi@nic.org.in

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band. Subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure or similar unforeseen circumstances, the Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum period of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision to the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Self-Certified Syndicate Banks ("SCSBs"), Designated Intermediaries and the Sponsor Banks), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and subject to such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation as follows: (i) 33.33% to domestic Mutual Funds and (ii) 6.67% to life insurance companies and pension funds; subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription in (i) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹10 million and up to ₹10 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of up to ₹10 million. The balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion") of which one-third of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) to the Registrar to be used for the Offer. Bidders/Applicants should ensure that the beneficiary account provided in the Bid Cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid Cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.

**Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid Cum Application Form. The DP ID, PAN and Client ID provided in the Bid Cum Application Form should match with the DP ID, PAN, Client ID and UPI ID provided by UPI Bidders bidding through the UPI Mechanism in the Depository database, otherwise, the Bid Cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid Cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid Cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer.**

**BOOK RUNNING LEAD MANAGERS**

**IDBI Capital**  
IDBI Capital Markets & Securities Limited  
6th Floor, IDBI Tower, WTC Complex  
Cuffe Parade, Mumbai - 400 005, Maharashtra, India  
Tel: +91 22 40691953. E-mail: cmplp01@idbicapital.com  
Website: www.idbicapital.com  
Investor grievance e-mail: investorrelations@idbicapital.com  
Contact person: Himanshu Shekhar, Jhal Lokendra Panthar  
SEBI registration number: INM0001066

**SBICAPS**  
SBI Capital Markets Limited  
Unit No.1501, 15th floor, A&B Wing, Parinex Crescendo Building,  
G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051  
Tel: +91 22 4006 9807. E-mail: cmplp01@sbicaps.com  
Website: www.sbicaps.com  
Investor grievance e-mail: investorrelations@sbicaps.com  
Contact person: Krishna Datta  
SEBI registration number: INM00003531

**KFINTECH**  
KFIN Technologies Limited  
Sectorium Tower-B, Plot 31 & 32, Gachibowli, Financial District,  
Nanakpuri, Saranipally, Hyderabad - 500 103, Telangana, India  
Tel: +91 22 4006 9807. E-mail: centralmine ipo@kfin.tech  
Website: www.kfin.tech  
Investor grievance e-mail: ipo@kfin.tech  
Contact person: M. Murali Krishna  
SEBI registration number: INM00000221

**COMPANY SECRETARY AND COMPLIANCE OFFICER**  
Abhishek Mundhra  
CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED  
Gondwara Place, Karke Road, Ranchi, Jharkhand - 834008, India  
Tel: +91 651 - 2230169  
E-mail: compliance@cmplp@coindia.in  
Website: www.cmplp.co.in  
Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-offer or post-offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-credit of funds by electronic mode. For all Offer-related queries and/or for redressal of complaints, investors may also write to the BRLMs.

**AVAILABILITY OF THE RHP:** Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, IDBI Capital Markets & Securities Limited at www.idbicapital.com and SBI Capital Markets Limited at www.sbicaps.com and at the website of the Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED at www.cmplp.co.in in the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

**AVAILABILITY OF THE ABRIDGED PROSPECTUS:** A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.cmplp.co.in, www.idbicapital.com, www.sbicaps.com, and www.kfin.tech, respectively.

**AVAILABILITY OF BID CUM APPLICATION FORM:** Bid Cum Application Form can be obtained from the Registered Office of our Company, CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED, Tel: +91 651 - 2230169; BRLMs: IDBI Capital Markets & Securities Limited, Tel: +91 22 40691953; SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: Investor Capital Services (India) Private Limited, Tel: +91 2268497463; SBICAP Securities Limited, Tel: +91 2269316411 and Registered Brokers, SCSBs and Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid Cum Application Form will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI. **SUB-SYNDICATE MEMBERS:** Almond Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Asti C. Mahta Investment Intermediates Limited, Axis Capital Limited, Centrium Broking Limited, Eureka Stock & Share Broking Services Ltd., HDFC Securities Limited, IICI Securities Limited, IIFL Capital Services Limited, JM Financial Services Limited, Jobanputra Fiscal Services Pvt. Ltd., Kantilal Chhaganani Securities Pvt. Ltd., Keynote Capital Limited, KJM Capital Market Services Limited, Kotak Securities Limited, LVP Securities Limited, Motilal Oswal Financial Services Limited, Navrama Wealth and Investment Limited (Eduleaves Broking Limited), Prabhakar Bhatnagar Pvt. Ltd., Pravin Rallal Share and Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., Shankhan Limited, SMC Global Securities Limited and YES SECURITIES (INDIA) Limited.

**REPUBLIC OFFER ACCOUNT BANK:** HDFC Bank Limited.  
**SPONSOR BANKS:** Axis Bank Limited and HDFC Bank Limited.  
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.  
For CENTRAL MINE PLANNING & DESIGN INSTITUTE LIMITED  
On behalf of the Board of Directors  
Abhishek Mundhra  
Company Secretary and Compliance Officer

**NOTICE**  
GLAXOSMITHKLINE PHARMACEUTICALS LTD  
Registered Office: GSK HOUSE, DR. ANNE BESANT ROAD (WORLD),  
MUMBAI, MAHARASHTRA 400033  
NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities if applicable has/have applied to the Company to issue duplicate certificate(s).  
Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, also the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s) and its holder(s) if any	Kind of securities and face value	No. of securities	Folio No.	Certificate No.	Distinctive number(s)	
GAJANAN SADASHIVRAO KAMAT	Equity Rs. 10/-	30	0099522	28108	6237136	6237165
		15	0099522	88536	1020649	10206493
		15	0099522	138434	13796980	13796994
		30	0099522	241548	14874443	14874472
		20	0099522	214532	27988468	27988487
		110	0099522	744134	34449676	34449785
220	0099522	1289211	171483727	171483946		

[Place] - PUNE  
[Date] - 16/03/2026

[Name(s) of Applicant(s)]  
NIRANJAN PRAKASH KAMAT  
ABHISHEK PRAKASH KAMAT

**Balmer Laurie & Co. Ltd.**  
(A Government of India Enterprise)  
SBU-Cold Chain, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 01.  
Regd. Office: 21, Netaji Subhas Road, Kolkata - 700001.  
CIN: L15452WB1200004833

**Expression of Interest (EOI)**  
Offline EOI is invited from experienced service providers for empanment with Balmer Laurie & Co. Ltd., SBU - Cold Chain, for providing Operation & Maintenance Services of Temperature Controlled Vehicles (Refriger Vehicles) across India.  
EOI No. BL/CC/EOI/25-26/002 dated 16.03.2026 valid on 06.04.2026.  
Any amendment / corrigendum, as and when required, will be uploaded only on the website of the Company www.balmerlaurie.com and interested bidders should regularly visit this website for any update.  
Interested Person - No. Rajesh Patil, Director, Operations and Maintenance, Balmer Laurie & Co. Ltd., SBU - Cold Chain, Netaji Subhas Road, Kolkata - 700001. Tel No. +91 8983370959; email: patil.br@balmerlaurie.com

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF OMEGA PREMISES PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor (CD)	OMEGA PREMISES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/01/1995
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies - Pune
4. Corporate Identity No. of Corporate Debtor	U70203PN995P00084912
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: 309, F. C. Road, Marathi House, Floor Pune, Maharashtra, India, 411004 Website: NA
6. Insolvency commencement date in respect of Corporate Debtor	12/03/2026
7. Estimated date of closure of insolvency resolution process	08/09/2026
8. Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-02/PP-0136/2018-2019/1231
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: A51, Shanti Heights, Plot No. 23/8/10, Sector 11, Koparkhane, Thane, Near Mumbai - 407079. Email ID: prashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add. Office: T1, Gamt. Tera, Plot No. 45/1, Sector 8, Sarpada, Navi Mumbai - 401075. Email: omegapremises.crp@gmail.com
11. Last date for admission of claims	26/03/2026
12. Classes of creditors, if any under clause (b) of sub-section (a) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in class(es) (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives NA	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Omega Premises Private Limited on 12/03/2026. The creditors of Omega Premises Private Limited are hereby called upon to submit their claims with proof on or before 26/03/2026 to the interim resolution professional on the address mentioned against. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-  
Mr. Prashant Jain  
Date: 16/03/2026  
Registration No.: IBBI/IPA-02/PP-0136/2018-2019/1231  
Place: Mumbai, Interim Resolution Professional in the matter of Omega Premises Private Limited

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